COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO. 78 OF 2018 & IA NOS. 358 & 357 OF 2018</u>

Dated: 6th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Green Infra Wind Power Generation Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Vishrov Mukerjee

Ms. Catherine Ayallore

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-6

ORDER

Learned Counsel, Ms. Pratiksha Mishra, appearing on behalf of the sixth Respondent prays for two weeks' time to file reply to IA No. 358 of 2018.

Submission made by the learned counsel for the sixth Respondent, as stated above, is placed on record.

Two weeks' time is granted to the Learned Counsel for the sixth Respondent to enable her to file reply to IA No. 358 of 2018 on or before 19.04.2018, after serving copy on the other side.

Post this matter on <u>19.04.2018</u>, under the caption "for Orders", as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil)
Judicial Member